

NOTIFICATION

INCOME-TAX ACT

Section 35AC, read with Explanation (b) thereto, of the Income-tax Act, 1961 – Eligible projects or schemes, expenditure on – Notified eligible projects or schemes – Amendment in Notification No.S.O.466(E), dated 29-3-2007

NOTIFICATION NO.88/2010[F.NO.V.27015/4/2010-SO(NAT.COM)]/S.O. 3063(E), DATED 30-12-2010

WHEREAS by notification of the Government of India in the Ministry of Finance (Department of Revenue) number S.O. 466(E), dated 29th March, 2007, issued under clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 28, Recurring expenses for the girls hostels, orphanage, centre for handicapped children at Bharacha, Kutch and Halwad centre at Surendranagar by Shri Navjivan Viklang Sevashray, Behind Police Station, N.H. 8-A, Bhachau Kutch, Gujarat-370140, as an eligible project or scheme for a period of three years beginning with financial year 2007-08;

AND WHEREAS the said project or scheme is likely to extend beyond three years;

AND WHEREAS the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for extending the said project or scheme for a further period of three years and enhancing the project from Rs. 1.43 crore to Rs. 2.58 crore including a corpus fund of Rs. 50 lakh;

NOW, THEREFORE, the Central Government, in exercise of the powers conferred by sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby specifies the scheme or project, Recurring expenses for the girls hostels, orphanage, centre for handicapped children at Bharacha, Kutch and Halwad centre at Surendranagar is being carried out Shri Navjivan Viklang Sevashray, Behind Police Station, N.H. 8-A, Bhachau Kutch, Gujarat-370140, for a further period of three financial years commencing with 2010-11 *i.e.*, 2010-11,2011-12 and 2012-13.

(b) further amends the said notification number SO. 466(E), dated 29th March, 2007, to the following effect, namely:—

In the said notification, in the Table against serial number 28, in column (4), relating to maximum amount of cost to be allowed as deduction under section 35AC, for the letters, figures and word "Rs. 1.43 crore", the letters, figures and word "Rs. 2.58 crore including a corpus fund of Rs. 50 lakh" shall be substituted.

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